NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1234/(MAH)/2017

CORAM: Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Satish B. Date
V/s.
KBK Chem-Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
29	Adv. Tanvi Nandgaonkar i/b. Adv. Amin Khemada	(For Petitioner)	T. S. Nandgaonkar

seeking withdrawal of Petition as matter settled.

ORDER

C.P. No. 1234/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. From the side of the Petitioner, it is stated that he has received the outstanding amount and therefore suo moto seeking withdrawal of the Insolvency Petition.
3. Under the circumstances since the matter is settled, therefore, this Petition is disposed of as Withdrawn. To be Consigned to the Records.

Sd/-
Bhaskara Pàntula Mohan
Member (Judicial)
28.11.2017.
Aah

Sd/-
M.K. Shrawat
Member (Judicial)